

Rev:42/02

OA 317/01

The ED(SC/ST cell) Railway
Board New Delhi & Ors Vs Union of India and Ors

O R D E R (By circulation)

21.1.2003

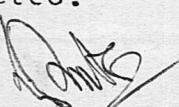
HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

This application is for review of our order dated 5.2.02 passed in OA 317/01. The review application has been filed on 26.4.02. The copy was prepared on 27.2.02. If that period of 20 days is excluded, the review application ought to have been filed within 30 days i.e. upto 27.3.02 there is delay of more than one month. The explanation given is highly vague and uncertain. ~~The application for~~ ~~should be~~ The condonation of delay is ~~accordingly~~ rejected.

We have perused the review application and the grounds therein and the order dated 5.2.02. In our opinion, the order does not suffer from any error of law calling for our interference.

The review application ~~has no merit and~~ is accordingly rejected.


MEMBER (A)


VICE CHAIRMAN

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